288 Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2	3
Kerala	168	43
Lakshadweep	26	3
Madhya Pradesh	143	121
Maharashtra	321	181
Manipur	58	56
Meghalaya	0	26
Mizoram	0	35
Nagaland	0	29
Odisha	52	51
Puducherry	5	7
Punjab	92	1
Rajasthan	276	141
Sikkim	46	32
Tamil Nadu	165	7
Telangana	239	126
Tripura	2	2
Uttar Pradesh	648	6
Uttarakhand	30	12
West Bengal	106	13
Grand Total	3541	1617

Methane Project in Tamil Nadu

2681. SHRI A. VIJAYKUMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether any decision has been taken on Methane project in Tamil Nadu;
- (b) if so, the details thereof;

(c) whether many number of gas projects are not materialised in Tamil Nadu due to stiff opposition by the people; and

(d) if so, any alternative plan to provide Piped Natural Gas (PNG) to cities of Tamil Nadu?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) One Coal Bed Methane contract was awarded in the State of Tamil Nadu. The contract was terminated and subsequently operator had entered into arbitration with Government of India.

(c) and (d) There are delays in implementation of pipeline projects in Tamil Nadu leading to non-availability of the Source Natural Gas to City Gas Distributor Networks. Petroleum and Natural Gas Regulatory Board (PNGRB) has informed that the authorised City Gas Distributors (CGD) entities are being encouraged to supply Piped Natural Gas through Cascades/ Liquefied Natural Gas (LNG) tankers.

Revenue loss due to privatization of Petroleum sector CPSUs

2682. SHRI K.K. RAGESH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any revenue loss on account of taxes, duties and dividend payment is anticipated due to the decision to privatization of petroleum sector CPSUs;

- (b) if so, the details thereof;
- (c) whether any measures to address such revenue loss are proposed; and
- (d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (d) The disinvestment of equity in the Central Public Sector Undertakings is the mandate of Department of Investment and Public Asset Management (DIPAM). In Case of disinvestment of profit making petroleum Central Public Sector Undertakings, the Government receives upfront payment against sale of its equity which includes the future potential dividends likely to accrue. As far as taxes and duties are concerned, they continue to accrue to the Government irrespective of ownership.

Ethylene derivative plant at Kakinada, Andhra Pradesh

2683. SHRI V. VIJAYASAI REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that GAIL, HPCL and Government of Andhra Pradesh

[†]Original notice of the question was received in Hindi.